

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART
II, SECTION 3, SUB-SECTION (i)]**

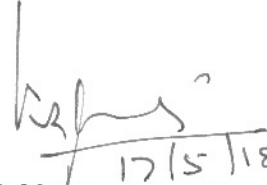
**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

New Delhi, 17 May, 2018

CORRIGENDUM

G.S.R._____(E).-- In the notification of the Government of India in the Ministry of Corporate Affairs number G.S.R. 432(E), dated the 7th May, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 7th May, 2018, at page 2, in line 7, for "Amendment" read "Second Amendment".

[F. No. 1/33/2013-CL-V (Part)]



17/5/18

K.V.R Murty, Joint Secretary

के. वी. आर. मूर्ति/K V R MURTY
संयुक्त सचिव / Joint Secretary
कार्पोरेट कार्य मंत्रालय
Ministry of Corporate Affairs
भारत सरकार / Govt. of India
शास्त्री भवन, नई दिल्ली / Shastri Bhawan, New Delhi

[भारत के राजपत्र, असाधारण, भाग- II, खंड-3, उपखंड (i) में प्रकाशनार्थ]

भारत सरकार
कारपोरेट कार्य मंत्रालय

नई दिल्ली, 17 मई, 2018

शुद्धिपत्र

सा.का.नि. _____ (अ).- भारत के राजपत्र, असाधारण, भाग-II, खंड-3, उपखंड (i), तारीख 07 मई, 2018 में प्रकाशित कारपोरेट कार्य मंत्रालय, भारत सरकार की अधिसूचना संख्या सा.का.नि.432(अ), तारीख 07 मई, 2018 के पृष्ठ 2 के, पंक्ति 7 में "संशोधन" को "दूसरा संशोधन" पढ़ा जाए।

[फा.सं. 1/33/2013/सीएल-V (पार्ट)]

के.वी.आर.मूर्ति
17/5/18

(के. वी. आर. मूर्ति)
संयुक्त सचिव